

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.3**

**New IA/278/ND/2023 in IB/233/ND/2022**

**IN THE MATTER OF:**

Kamal Renu Credit & Invest Private Limited	...	Applicant
Versus		
V 4 Infrastructure Private Limited	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 17.01.2023**

**Coram:**

**MR. P.S.N. PRASAD**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**ORDER**

**New IA/278/ND/2023**

This application has been filed under Section 12(2) of IBC, 2016 seeking extension of 90 days beyond 180 days for the completion of CIR process. We have considered the submissions made by the Learned Counsel for the applicant and also prayers made in the application. This Tribunal allows the present application and extend the period of CIRP by a further period of 90 days with effect from 15.01.2023. The CoC as well as Resolution Professional are directed to work on war-footing basis and complete the CIR process within the time prescribed under law.

Present application i.e. IA No. 278/ND/2023 stands allowed and disposed of.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**